

REVISED

ITEM NO.33

COURT NO.3

SECTION II

**S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**

SPECIAL LEAVE PETITION (CRIMINAL) NO(S)...../2018

DIARY NO(S). 41293/2017

**(ARISING OUT OF IMPUGNED FINAL JUDGMENT AND ORDER DATED 12-10-2017
IN CRLA NO. 293/2014 AND CRLA NO. 294/2014 AND PASSED BY THE HIGH
COURT OF JUDICATURE AT ALLAHABAD)**

KHUMKALA BANJADE

PETITIONER(S)

VERSUS

NUPUR TALWAR & ORS.ETC.

RESPONDENT(S)

**(IA NO.23799/2018-EXEMPTION FROM FILING O.T. AND IA NO.23797/2018-
PERMISSION TO FILE SLP/TP AND IA NO.23798/2018-CONDONATION OF
DELAY IN REFILING)**

Date : 19-03-2018 These petitions were called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE RANJAN GOGOI
HON'BLE MRS. JUSTICE R. BANUMATHI**

For Petitioner(s)

**Mr. Raj Kamal, AOR
Mr. Siddhant Sharma, Adv.
Mr. Maheen Pradhan, Adv.
Mr. BNS Marok, Adv.
Mr. Bhaskar Aditya, Adv.**

For Respondent(s)

for M/s Karanjawala & Co., AOR

**UPON hearing the counsel the Court made the following
O R D E R**

**Heard the learned counsel for the petitioner and
perused the relevant material.**

**Permission to file Special Leave Petitions is
granted.**

Exemption from filing O.T. is granted.

Delay condoned.

Leave granted.

**The Registry is directed to call for the original
record of the case.**

[VINOD LAKHINA]

AR-cum-PS

[ASHA SONI]

BRANCH OFFICER

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